

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1106/(MAH)/2017  
CA No.

CORAM: Present: Ms. INA MALHOTRA  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.06.2017

NAME OF THE PARTIES: Chhotaria Udyog Nigam Unit of Chhotaria  
Exim Pvt.Ltd.  
V/s.  
Hindustan Construction Company Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

ORDER

CP No. 1106/I&BP/NCLT/MB/MAH/2017

Though the present Petition has been filed under section 7 of the Insolvency and Bankruptcy Code 2016, Ms. Priyanka Shetty, Advocate appearing on behalf of the Respondent Counsel submits that the proper recourse as per averments would be u/s 9 of the Code.

None is present on behalf of the Petitioner. The date for listing has not been notified for hearing. Let notice be issued to the Counsel.

To come up on 22<sup>nd</sup> July 2017.

Sd/-  
Ina Malhotra  
Member (Judicial)